



RAJATHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongri Jaipur – 302004
(Ph.: 0141-2716814; E-mail- mines.rpcb@gmail.com)

F12(CC-141)RPCB/Legal/1553

Date:- 07/02/2022

Registrar,
National Green Tribunal
(Central Zone) Bhopal
III Floor, State Information Commissioner Building,
Area Hills, Bhopal-462011

Subject:- Joint committee report w.r.t. the Hon'ble NGT, Central Zone, Bhopal order dated 01.11.2021 in matter of EA 07/2021 "Mukesh Sethi V/s SEIAA & Ors."

Reference:- Hon'ble NGT (CZ) order dated 01.11.2021.

Sir,

With reference to above subject matter, it is submitted that the Hon'ble Tribunal by order dated 01.11.2021 has directed to submit Joint Committee report by e-mail on ngtczbbho-mp@gov.in.

In compliance to directions passed by the Tribunal, the Joint Committee report is being submitted with this letter for kind perusal of the Hon'ble Tribunal.

Encl. As above

Yours Sincerely

(K.C. Gupta)

Group Incharge (Mines)
RSPCB, Jaipur

JOINT COMMITTEE REPORT

IN

Execution Application No 07/2021, in appeal no 02/2019

Mukesh Sethi

VS

SEIAA & Ors.

Committee members:-

1. Sh K C Gupta, Group In charge (Mines), RSPCB, Jaipur
2. Sh Rajneesh Jain, Member Secretary SEAC.

Mukesh Sethi

VS

SEIAA & Ors.

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Joint Committee report

Hon'ble National Green Tribunal in execution application no 07/2021 in Appeal No. 02/2019 vide its order dated 1.11.2021 directed:

Before proceeding further we are of the view to call a report on the matter in issue in present Execution application from a Joint Committee consisting of

- *One representative of Rajasthan State Environment Impact Assessment Authorities*
- *One representative of Rajasthan State Pollution Control Board Annexure-I.*

In compliance of the order dated 01/11/2011, Sh K C Gupta, Group In charge (Mines), RSPCB and Sh Rajneesh Jain, Member Secretary SEAC- Rajasthan were nominated on behalf of Rajasthan State Pollution Control Board (RSPCB) and State Environment Impact Assessment Authority (SEIAA) (Annexure-II), respectively. The committee members conducted a meeting on 22.12.2021. During the meeting the back ground of the case was discussed which is summarized as below:

1. Back Ground

- The Project proponent Smt Anoop Devi Sethi W/O Late Shri B.L.Sethi, had applied for EC to SEIAA for Quartz, Feldspar & Mica Mining project, M.L No-01/96, Area-4.59 Ha, Production Capacity-91,000 TPA, Near Village-Ramsar, Tehsil-Nasirabad, Dist-Ajmer. The proposal was forwarded to State Expert Appraisal Committee (SEAC) for appraisal.
- The SEAC, Rajasthan in its 118th meeting held on 06.05.2016, considered the project and after detailed deliberations resolved to recommend to SEIAA for Grant of EC.
- The SEIAA took up the proposal for grant EC in its 232nd meeting and granted EC to the project. The EC was issued by Member Secretary, SEIAA, vide letter dated 24.05.2016.
- Thereafter, Shri Mahavir Chand Jain, S/o Late Sh Bhanwari Lal Sethi submitted an application dated 09.02.2017, for transfer of this EC in his name because of demise of Smt. Anoop Devi Sethi. The application for transfer of EC was considered in the 300th meeting of SEIAA dated



11.05.2017, and EC was transferred to Shri Mahavir Chand Jain vide letter dated 31.05.2017. Because of death of the Shri Mahaveer Chand Jain, the lease was transferred to Smt Kanta Devi on 07.03.2018, who gave a power of attorney to her son Shri Mukesh Sethi.

- SEIAA received a complaint from DCF, Ajmer stating that mine lease area falls within breeding area of Godawan (Great Indian Bustard) and Kharmor (Lesser florican). The species fall under critically Endangered and Endangered category respectively. Consequently SEIAA issued a show cause notice to the project proponents for intended cancellation of EC vide letter dated 14.12.2017.
- The EC dated 24.05.2016, was cancelled by the SEIAA vide letter dated 06.12.2018.
- Aggrieved with the cancellation order dated 06.12.2018 Shri Mukesh Sethi approached Hon'ble NGT by way of Appeal no 2/2019. The learned NGT vide order dated 24.09.2019, set aside the cancellation order dated 06.12.2018 of SEIAA. The orders of Hon'ble NGT dated 24.09.2019 is reproduced as below.

▪ *It is the undisputed fact that the total area of 43 villages of Sokhliya is more than 526.81 Km² and out of which only 102.41 Km² of sivayachak land and 57.47 Km² of Charagah land needs to be kept for conservation of Lesser florican. In the absence of any notification for protection of GIB or Lesser Florican or demarcation of such area on ground, the mining lease area of 4.9414 Hectare of mining lease of 05/96 near village Sanod can not be said to be falling within the conservation area of GIB or Lessor Florican. We, therefore, set aside the order dated 06.12.2018 issued by SEIAA, Rajasthan to the appellant for cancelling the Environmental Clearance dated 07.04.16.*

▪ *The principal Secretary, Department of Forest & Environment and Chief Wildlife Warden of the State of Rajasthan are directed to identify area required for conservation for Godawan(GIB)/Kharmor(Lesser Florican) on emergent basis and notify the same as Godawan/ Kharmor conservation area or birds Sanctuary as deemed appropriate within a period of six months (6) from hence.*

▪ *In the event, the mining lease area of the applicant is found to be falling within the Lessor Florican/GIB conservation area after same is*

notified, the SEIAA Rajasthan and State Respondents will be free to restrain his mining in accordance with the EIA Notification 2006. (Annexure III)

2. Field Visit

The committee members visited the area on 29.1.2022. Following official were also present during the field visit

- A. Shri Jitendra Singh Rathore, Regional Forest Officer, Department of Forest, Government of Rajasthan, Nasirabad, District-Ajmer.
- B. Shri Rajendra Singh Rathore, Forester, Office Sokhliya, Department of Forest, Government of Rajasthan, Nasirabad, District-Ajmer.
- C. Shri Raghuvver Singh, Forman, Office of Assistant Mining Engineer, Department of Mines and Geology, Sawar
- D. Shri Shivon, Mines Forman, Office of Mining Engineer, Department of Mines and Geology, Ajmer
- E. Sh Hitesh, Scientific Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh

Besides above, Shri Mukesh Sethi (applicant) and Shri Sunil Kumar Jain were also present during the field visit

During the field visit, the discussions were also held with the stakeholders present there. Following facts emerged:

- The Mine of Shri Mukesh Sethi was non operative during the field visit.
- The lessee had carried out mining earlier. The pit depth is about 70-80 feet. The committee also observed that the pit is having accumulated water.
- The representatives of Mining Department informed that the department had sanctioned 51 leases in the proposed conservation reserve area and nearby.
- Lesser Florican is an endangered species, according to IUCN Red List 2011. It is included as one of the priority species for recovery, by the Ministry of Environment, Forest and Climate Change (MoEF&CC) in 2009, under the scheme of Integrated Development of Wildlife Habitats.




- The representative of Forest Department informed that a study was carried out by Forest Department through Bombay Natural History Society (BNHS) for survey of the Lesser Florican in the Shokaliya area, with focus on conservation. The report is available online (https://www.bnhs.org/public/pdf_documents/LF-report-final.pdf).
- As per the survey report the bird species were found across five states: Rajasthan, Madhya Pradesh, Gujarat, Maharashtra and Andhra Pradesh. The Shokaliya landscape of Rajasthan (Nasirabad, Bhinai, Tantoti, Kekri, Sarwar tehsils in Ajmer district; Malpura tehsil of Tonk district; Gulabpura and Shahpura tehsils of Bhilwara district) emerged as the strongholds of the species.
- Chief Conservator of Forest, Ajmer vide letter dated 09.12.2020 had sent proposal to the Principal Chief Conservator of Forest and Chief Wild Life Warden for notification of Khamnor Conservation Reserve. According to the letter dated 09.12.2020 the proposed area is approx 931.007 Ha., consisting of four forest blocks, namely Beed Arvad having area 271.13 Ha., and Beed Goyala having Area- 381.20 Ha., and Beed Brij Mohan Das Shivsingh Khiria having Area-37.23 Ha., Beed Athun Vajeer Khan having Area-241.447 Ha. Letter and other relevant documents provided by forest Department are annexed as annexure IV.

3. Additional Information

- Conservator Forest, Wild Life, Jaipur, vide its letter dated 03.02.2022 has informed that the proposal of issuance of notification is still in process, in want of supplementary information, such as marking of area proposed for conservation reserve on GT Sheet, document regarding public consultation with local habitants, from CCF, Ajmer (Annexure V)
- As per the information provided by the AME Sawar and ME, Ajmer of Department of Mines, 51 mines have been sanctioned in the area and out of these 19 mines have been accorded EC. Further, it is also informed by Department of Mines that rests of the mines are non-operative/non-active (Annexure VI).
- As per information provided by RSPCB, out of 19 mines wherein EC has been granted 18 numbers of mines are having valid consent to operate and application for consent to operate of 01 mine is pending (Annexure VII).




- The SEIAA vide its letter dated 07.02.2022 has informed the appellant that the EC granted by SEIAA dated 07.4.2016 has been revived in compliance to the order of Hon'ble NGT dated 24.09.2019 in the matter of Appeal No 02/2019 (CZ) Mukesh Sethi Vs SEIAA and Ors (Annexure VIII).

4. Compliance Status:

- A. The Hon'ble NGT, vide its order dated 24.9.2019, has set aside the order of SEIAA dated 06.12.2018, cancelling the Environment Clearance dated 24.5.2016 granted to mine and in compliance the SEIAA vide its letter dated 07.02.2022, has informed the appellant that the EC granted by SEIAA dated 07.4.2016 has been revived.
- B. In the matter of identification and notification of area required for conservation for Godawan (GIB)/Kharmor (Lesser Florican) on emergent basis, the CCF Ajmer, vide his letter dated 09.12.2020 had sent the proposal to Principal Chief Conservator of Forest and Chief Wild Life Warden for notification. Conservator Forest, Wild Life, Jaipur, vide its letter dated 03.02.2022, has communicated that additional information (such as marking of area proposed for conservation reserve on GT Sheet, document regarding public consultation with local habitants) has been sought from CCF, Ajmer.
- C. The Sonkhliya Conservation Reserve has not been notified till date.



(K C Gupta)

Group In charge (Mines), RSPCB



(Rajneesh Jain)

Member Secretary SEAC





Item No.02

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Execution Application No.07/2021(CZ)

**in
Appeal No. 02/2019(CZ)**

Mukesh Sethi

Applicant (s)

Versus

Rajasthan SEIAA & Ors.

Respondent(s)

Date of hearing: 01.11.2021

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s):

Mr. Sanjay Upadhaya, Adv

For Respondent(s):

None

ORDER

1. This Execution Application has been filed for implementation of the order dtd. 31.10.2019 passed in Appeal No. 02/2019 titled as *Mukesh Sethi vs. Rajasthan State Environment Impact Assessment Authorities & Ors.* Before proceeding further we are of the view to call a report on the matter in issue, in present Execution Application, from a Joint Committee consisting of:-

- (i) One representative of Rajasthan State Environment Impact Assessment Authorities.
- (ii) One Representative of Rajasthan State Pollution Control Board.

The State PCB would be the nodal agency for coordination and logistic support.

- 2 Issue notice to the respondents. Returnable within four weeks.
- 3 Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
- 4 Respondents are directed to submit their reply within six weeks through e-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
5. Applicant is directed to supply the required documents and copy of the application to the committee and respondents within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the Execution Application have been served on the committee and respondents.
6. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **11th January, 2022.**

Sheo Kumar Singh, JM

Arun Kumar Verma, EM

8th November, 2021
E.A. No. 07/2021 (CZ)
K

State Level Environment Impact Assessment Authority, Rajasthan
Room No. 11, Aravalli Bhawan, Jhalana Institutional Area, Jaipur
E-mail : seiaaseiaa2018@gmail.com

F8 (Court Cases)/SEIAA/Env./2021

Dated:

18 NOV 2021

To,
Member Secretary,
Rajasthan State Pollution Control Board,
Jhalana Institutional Area,
Jaipur.

Sub:- Copy of order in Execution Application No. 07/2021 (CZ) titled as Mukesh Sethi
V/s Rajasthan SEIAA & Ors.
Ref: Registrar. NGT. Central Zone Bench, Bhopal letter D.No./F.S./2021/241 dated
9.11.2021

Sir,

With reference to above cited subject and letter a copy of order dated 01.11.2021 (copy enclosed) passed by Hon'ble Bench in Execution Application No. 07/2021 (CZ) titled as Mukesh Sethi v/s Rajasthan SEIAA & Ors. is received which is addressed to you also.

As per the above mentioned order a report is called from a Joint Committee comprising of (i) one representative of Rajasthan SEIAA (ii) one representative of RSPCB. Member Secretary. SEAC is nominated as representative of Rajasthan SEIAA in this committee.

Encl:- As above.

sd-
(P.K. Upadhyay)
Secretary, Environment &
Member Secretary, SEIAA

F8 (Court Cases)/SEIAA/Env./2021

Dated:

✓ Copy forwarded to Member Secretary, SEAC alongwith copy of NGT order dated 01.11.2021 for necessary action.

hyg
Secretary, Environment &
Member Secretary, SEIAA

Please open new file.
and prepare facts.

S/O,
Secret. P. Secy. SEIAA
23/11/2021

(S)
aw
23/11/2021



राजस्थान राज्य¹⁵ प्रदूषण नियंत्रण मण्डल
RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongri, Jaipur.
Phone: 5101871, 5101872, EAPBX: 5159600, 5159699

No. F.10 (402) RPCB/Legal/NGT/2021/ 1626

Date: 02/12/2021

GIC (Mines),
Rajasthan State Pollution Control Board,
Jaipur.

Sub: - Hon'ble National Green Tribunal order dated 01.11.2021 in Execution Application no. 07/2021 in Appeal no. 02/2019, Mukesh Sethi Vs SEIAA & Others.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT by orders dated 01.11.2021 directed inert-alia as follow:-

"1. This Execution Application has been filed for implementation of the order dtd. 31.10.2019 passed in Appeal No. 02/2019 titled as Mukesh Sethi vs. Rajasthan State Environment Impact Assessment Authorities & Ors. Before proceeding further we are of the view to call a report on the matter in issue, in present Execution Application, from a Joint Committee consisting of:- (i) One representative of Rajasthan State Environment Impact Assessment Authorities. (ii) One Representative of Rajasthan State Pollution Control Board. The State PCB would be the nodal agency for coordination and logistic support."

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order dated 01.11.2021. The Hon'ble NGT order dated 01.11.2021 is enclosed with this letter for ready reference.

Enclosed-As above

Yours sincerely,

(Anand Mohan)
Member Secretary

Copy to following for information and necessary action:-

1. Secretary, Department of Environment, Government of Rajasthan and Member Secretary, SEIAA.
2. Member Secretary, SEAC, Jaipur, Rajasthan.

-sd-
Member Secretary

LDC
3-12-21
Put up file, N

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

Appeal No. 01/2019 (CZ)

IN THE MATTER OF:

1. Sunil Kumar Jain
S/o Late Shree Shanti Lal Jain
R/o 813, Bihariji Road, Nasirabad
District - Ajmer Appellant

Versus

1. State Level Environment Impact
Assessment Authority (SEIAA), Rajasthan
Through Member Secretary
Room No. 5221, Main Building
Government Secretariat
Jaipur - 302005, Rajasthan
2. Union of India
Through Secretary
Ministry of Environment & Forest, Government of India
Indira Prayavaran Bhawan
JorBagh Road, New Delhi - 11003
3. Principal Secretary, Department of Mines and Geology
Government of Rajasthan
Secretariat, Jaipur - 302001
Rajasthan
4. Principal Secretary, Department of Environment
Government of Rajasthan
Secretariat, Jaipur - 302001
Rajasthan

5. **Chief Wildlife Warden
C Scheme, Ashok Nagar, Jaipur
Rajasthan - 302001**
6. **Rajasthan Pollution Control Board
Through Member Secretary
4, Jhalana Institutional Area
Jhalana Doongri, Jaipur - 302004
Rajasthan**
7. **Deputy Conservator of Forest
246/b, Jaipur Road, Domes Compound
Bank Colony, Ajmer
Rajasthan 305001**

...Respondents

COUNSEL FOR APPELLANT:

Mr. Sanjay Upadhyay, Advocate

COUNSEL FOR RESPONDENTS:

Mr. Om Shankar Shrivastava, Advocate

Mr. Rohit Sharma, Advocate for Mr. Sandeep Singh, Advocate

Mr. Arvind Soni, Advocate with Mr. Rajeev Pareek, MS SEAC,
Rajasthan

JUDGEMENT

PRESENT:

Hon'ble Mr. Justice Raghuvendra S. Rathore (Judicial Member)
Hon'ble Dr. Satyawan Singh Garbyal (Expert Member)

Reserved on: 17th September, 2019
Pronounced on: 24th September, 2019

1. Whether the judgment is allowed to be published on the net?
2. Whether the judgment is allowed to be published in the NGT Reporter?

Dr. S.S. GARBYAL, (EXPERT MEMBER)

1. This appeal has been filed by Shri Sunil Kumar Jain proprietor of Jayshree Minerals, Bihariji Road, Nasirabad, District Ajmer, State of Rajasthan, being aggrieved by the letter dated 06.12.2018 issued by State Level Environment Impact Assessment Authority (SEIAA), Rajasthan cancelling the Environmental Clearance dated 07.04.2016 granted to the appellant for Sanod Quartz, Feldspar and Mica Mining Project of M.L. No. 05/96, Area 4.9414 Hectare, near Village – Sanod, Tehsil – Nasirabad, District – Ajmer, Rajasthan. It has been stated in the impugned letter that the appellant had given an incorrect information to SEIAA, Rajasthan in Form – 1 by not disclosing the fact that the mine area falls within breeding area of Godawan (Great Indian Bustard (GIB)) and Kharmor (Lesser Florican).
2. It is the case of the appellant that SEIAA, Rajasthan has issued the impugned letter dated 06.12.2018 without verifying the facts, belatedly, in the absence of any physical demarcation of habitat of the above species and total non-application of mind. It has been submitted that Respondent No. 1 (SEIAA, Rajasthan) has failed to consider the fact that appellant had got the Environment Impact Assessment (EIA)

Report prepared by NABET, an accredited consultant for preparation of the Form - 1 and completely disregarded the fact that the mining lease of the appellant was sanctioned in the year 1977 and since then there had been no intimation letter from the Forest Department of Rajasthan that the mining area falls near to the breeding area of and Kharmor. Appellant has further stated that respondent no. 1 has failed to take into consideration the fact that the appellant had got the mining lease renewed from time to time and that Deputy Conservator of Forest (DCF), Ajmer had categorically mentioned in his letter dated 27.06.2016 and 10.02.2017 that from 2014 onwards there had been no records of presence of Godawan and Kharmor in the area where the appellant is conducting mining operations. It is further being submitted that the mine area of the appellant is about 28 kms from the Village Sokhalia, which is alleged to be the breeding ground of the Godawan and Kharmor. Therefore, the appellant had submitted that the impugned order is not only without merits from environmental standards point but also infringes on the right to livelihood of the appellant. Therefore, the appellant has prayed as under:

*"A. Set aside impugned letter dated 06.12.2018
- issued by Respondent No. 1 SEIAA,
Rajasthan*

B. Pass any other such order/orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case."

3. The impugned order dated 06.12.2018 (Annexure A-1) for cancelling the Environmental Clearance granted to M/s Jai Shree Minerals proprietor of Shri Sunil Kumar Jain for mining of Sanod Quartz, Feldspar and Mica Mining Project of M.L. No. 05/96, Area 4.9414 Hectare, near Village - Sanod, Tehsil - Nsirabad, District - Ajmer, Rajasthan is primarily based on complaint received by SEIAA, Rajasthan from DCF, Ajmer stating that mine area falls within the breeding area of Godawan and Kharmor which falls under Critically Endangered and Endangered category respectively. It has also been stated in the letter that the appellant was under a legal obligation to bring to the notice of SEIAA, Rajasthan that the mine area falls within a breeding area of Godawan and Kharmor which falls under the Critically Endangered and Endangered category respectively. It has further been stated that the provisions of the Environment Impact Assessment (EIA) Notification dated 14.09.2006, made under The Environment (Protection) Act, 1986, provides that:

"Deliberate concealment and /or submission of false or misleading information or data which is material to screening of scoping or appraisal or decision on the application shall make the application liable for rejection and cancellation of

prior environmental clearance granted on that basis."

4. The appellant was also heard in person by SEIAA, Rajasthan on 26.11.2018. It has been stated in the impugned order as under :

"...It is the responsibility of the Project Proponent to conduct survey of the area within 10 kms from the project site and submit factual report to the Authority. The SEIAA however, upon considering your reply regarding non-existence of Godawan and Lesser Florican in the area, asked the District Forest Officer to appeal before the Authority on 29.11.2018 along with record for providing factual status regarding presence of the birds in question in the area. Shri. Ajay Chittora, District Forest Office, Ajmer informed the Authority that Lesser Florican is regularly found in the Sokhaliya Protected Area that amongst other villages include village Sanod. He further informed that the Wild Life Institute of India has confirmed the presence of Lesser Florican in the said region. Shri Ajay Chittora informed the Authority that Additional Chief Conservator Forest and Chief Wild Warden, Rajasthan, Jaipur has recommended closure of mining in the area with immediate effect. Shri Chittora pointed out that the Ministry of Environment and Forests in its guidelines for Lesser Florican recovery Programme has stated that the bird has been given the highest degree of protection under Schedule 1 of the Wild Life Protection Act, 1972 and its numbers has gone down drastically

necessitating its declaration as an endangered species in IUCN Red list 2011. The report also states that the bird is also included as a priority species for recovery in the Integrated Development of Wild Life Habitats."

5. Invoking the provisions of Para-8 (vi) of the Environment Impact Assessment (EIA) Notification, 2006, providing for rejection and cancellation of prior Environmental Clearance obtained on the ground of deliberate concealment and/or submission of false or misleading information, the Environmental Clearance granted to the appellant was cancelled.
6. It is pertinent to mention that Environmental Clearance for Sanod Quartz, Feldspar and Mica Mining Project of M.L. No. 5/96, Area 4.9414 Hectare in Village - Sanod, Tehsil - Nsirabad, District - Ajmer, Rajasthan with a production capacity of 19580 TPA (Tonnes Per Annum) was granted on 7th April, 2016 subject to strict compliance of 24 specific and 19 general conditions laid down by SEIAA, Rajasthan.
7. On 01.09.2017, the DCF, Ajmer who is also Member of DEIA had written to the Chairman, SEIAA (Rajasthan) as under:

" ...उल्लेखनीय है कि सोखलिया क्षेत्र गोडावन एवं अजमेर जिला पक्षी खरमोर का प्रजनन क्षेत्र है/गोडावन *Critically endangered* एवं खरमोर *Endangered category* में आते हैं. खरमोर पक्षी दक्षिण भारत से

आकर उक्त क्षेत्र में प्रजनन करते हैं. गोडावन क्षेत्र (खोखलिया) राज्य सरकार द्वारा शिकार निषेध क्षेत्र घोषित किया हुआ था. गोडावन/खरमोर निषेध क्षेत्र में 43 राजस्व गांवों का कुल 52683 वर्ग कि.मी. क्षेत्र आता है जिसमें गोडावन/खरमोर पाए जाते हैं. गोडावन/खरमोर पक्षी का परम्परागत रूप से कुल 43 राजस्व गाँवों में प्राकृतिक आवास रहा था. प्राकृतिक आवास में राजकीय भूमि व कृषि सम्मिलित है परंतु उक्त राजस्व ग्रामों में खनन पट्टे स्वीकृत करने के कारण खानन हेतु ब्लास्टिंग किए जाने से उपस्थित गोडावनों का प्रजनन नहीं होने से इनकी जनसंख्या में निरंतर गिरावट हुई है. वर्ष 1994 में गोडावन की संख्या 62 थी, खनन पट्टे स्वीकृत होने पर उक्त क्षेत्र में ब्लास्टिंग किए जाने से गोडावन की संख्या निरंतर गिरकर वर्ष 2015 तक लगभग समाप्त हो गयी है. उक्त क्षेत्र में खनन होने से गोडावन नहीं आनेपर स्थिति विकट व चिंतामय हो गयी है.

वर्तमान में उक्त क्षेत्र में अजमेर जिला पक्षी खरमोर(Lesser Florican) का प्रजनन क्षेत्र है /जिसका संरक्षण करना भी अति आवश्यक है /MOEF की Site Specific रिपोर्ट (छायाप्रति संलग्न) में भी खोखलिया में माईनिंग को बैन किया जाना अंकित है /

अतः जिला पक्षी खरमोर की सुरक्षा एवं संरक्षण को मद्द्नजर रखते हुए उक्त क्षेत्र में संदर्भित पत्रों द्वारा जारी Environmental Clearance निरस्त करने का श्रम करें ताकि खोखलिया क्षेत्र में पाये जाने वाले गोडावन/खरमोर पक्षी का संरक्षण किए जाने की कार्यवाही प्रभावी ढंग से की जा सके.”

8. This matter was discussed in the meeting of SEIAA, Rajasthan on 29.11.2018 held in the Chamber of the Chairman at Jaipur. The Minutes-of the Meeting recorded are as under :

Minutes of the Meeting

A Meeting of the State Level Environment Impact Assessment Authority was held on 29.11.2018 at 3.00 p.m in the Chamber of Chairman, SEIAA, at Aravali Bhaawan, Jhalna Doongri, Jaipur. District forest Officer, Ajmer, Shri. Ajay Chittora was present during the meeting as per the decision taken in the 4.3rd Meeting and communicated to him in writing vide letter dated 27/28.11.2018. Following cases as per agenda were considered in the meeting:

File No. 4046. Complaint received from DCF Ajmer. Environmental Clearance of Sanod Quartz, Feldspar & Mica Mine (ML-05/96) over an area of 4.9414 ha. M/s Jai Shree Minerals Prop. Shri Sunil Kumar Jain S/o Shri Shanti Lal Jain Shri Bihariji Road, Nasirabad & Distt Ajmer.

File No. 2196. Complaint received from DCF Ajmer. Environmental Clearance of Quartz, Feldspar & Mica Mine, ML No. 10/96, area 4.59 Ha. Near Village Ramsar, The Nasirabad, Distt. Ajmer Shri Mukesh Sethi, S/O Late Shri Mahaveer Chand Jain, 75, Ashok Marg, Ajmer, Rajasthan.

The above two cases were discussed in detail, the Authority found that the reply submitted by both the project proponents does not explain as to why material information regarding existence of areas which are important or sensitive for ecological reason-Wetlands, watercourse or other water bodies, biospheres, mountains, forest, as also the areas which are used by protected, important, or sensitive species of flora and fauna for breeding, nesting, foraging, overwintering, migration was not gathered and provided. Under the provisions of the EIA notification, it is the responsibility of the Project Proponent to conduct biodiversity study of the area within 10 Kms from the project site and submit factual report to the Authority. The District Forest Officer, Ajmer Shri. Ajay Chittora appeared before the Authority along with record and

provided factual status regarding present of the birds in question in the area. Shri. Ajay Chittora, District Forest Officer, Ajmer, informed the Authority that lesser Florican is regularly found in the Sokhaliya Protected Area that amongst other villages include village Ramsar and Sanod. He further informed that the Wild Life Institute of India has confirmed the presence of Lesser Florican in the above said region. Shri Ajay Chittora further informed that Authority that Additional Chief Conservator Forest and Chief Wild Warden, Rajasthan, Jaipur has recommended closure of mining in the area with immediate effect. Shri. Chittora pointed out that the Ministry of Environment and Forest in its guidelines for Lesser Florican recovery Programme has stated that the bird has been given the highest degree of protection under Schedule 1 of the Wild Life Protection Act, 1972 and its numbers has gone down drastically necessitating its declaration as an endangered species in IUCN Red List 2011. The report also states that the bird is also included as a priority species for recovery in the Integrated Development of Wild Life Habitats.

The Authority, in view of the provisions para 8(vi) of the Environment Impact Assessment Notification providing for rejection and cancellation of prior EC, obtained on the basis of deliberate concealment and or submission of false or misleading information, taking into consideration the complete record of the case, oral and written submissions made by both the project proponents and the information provided by District Forest Officer, Ajmer regarding existence of Lesser Florican in the area, opined that mining activity in the area will interfere in the life activities of the Lesser Florican and may thus endanger its existence and therefore decided to cancel the Environmental Clearance issued earlier in both the cases."

9. The DCF, Ajmer in his reply filed on behalf of Respondent No. 4- Principal Secretary, Department of Environment, Respondent no. 5- Chief Wildlife Warden, Government of Rajasthan and Respondent no. 7- Deputy Conservator of Forest, Ajmer has stated that the contention that DCF, Ajmer had categorically mentioned in his letter dated 27.06.2016 and 10.02.2017 that from 2014 onwards there has been no records of presence of Godawan and Kharmor in the area is incorrect. The submission of the DCF, Ajmer is reproduced as below:

"Taking the garb of letters dated 27.06.2016 and 10.02.2017 issued by the Forest Department and stating that no Lesser Florican and Great Indian Bustard has been seen since the year 2014, is incorrect. The Forest Department carries out a survey of calculating the animals i.e., Wildlife Estimation once a Year. Moreover, the Lesser Florican is a migratory bird which comes to Shokliya area during its breeding seasons between July to November. The Department has never carried out the survey of calculating the number of Lesser Florican during this period. The number of Lesser Florican existing has been described in the report - Ecology and Management of grass-level habitats in India - according to which in the year 1999 - 4 Lesser Floricans were seen, in the year 2010 - 3 Lesser Floricans and in the year 2014 - 40 Lesser Floricans were existing. Copy of the report is annexed herewith as Annexure R/7/1. On bare perusal of the report, it is aptly clear that the Lesser Florican is existing in the area in question. The area in question is preserved as the habitat area (proticeted area) for State Bird - GIB and District Bird - Lesser Florican. Both these species of bird are on the verge of extinction and if the area is not conserved, the species of these birds will extinct. Moreover, the Lesser

Florican has been declared as the District Bird of Ajmer in the area to prevent its extinction and enlighten public at large about its protection. The Ministry of Environment and Forest in its guidelines for Lesser Florican recovery programme has observed that mining is one of the major causes for extinction of Lesser Florican and therefore no mining activity shall be carried out in the area in question. Copy of the Guidelines for the Lesser Florican Recovery Programme is annexed herewith as Annexure R/7/2."

10. It has been further stated that the breeding ground of Great Indian Bustard (GIB) and Lesser Florican is spread over an area of 526.8 sq kms and that as per the guidelines issued by the Ministry of Environment, Forests and Climate Change (MoEF & CC) Lesser Florican is specified in schedule 1 of the Wild Life Protection Act, 1972 and needs utmost protection. Furthermore, in view of continuous decline in the number of Lesser Florican, ICUN Red List 2011 specifies Lesser Florican as an endangered species. It has been specified as under:

" ...The survey of evaluating the number of GIB and Lesser Florican is conducted once in a year and there is every likelihood that on the date of survey the species were found. Drawing the conclusion on basis of the letter dated 27.06.2016 that there is no spotting of GIB and Lesser Florican in 2014, 2015 and 2016 would be unjust and improper.

11. The assertion of the DCF, Ajmer is based on the report "Ecology and Management of Grass-Level Habitats in India"

prepared by ENVIS which is annexed with the reply on behalf of Respondent nos. 4, 5 and 7. In the paper "Managing Indian Grasslands for Multiple Functions: Action Imperatives" authored by Shri G.S. Rawat and Shri B.S. Adhikari of Wildlife Institute of India, Dehradun, annexed with the report, gives the status of important grassland habitats in India used by Lesser Florican. Under the head "Breeding Habitats" with respect to Ajmer it has been mentioned as below:

"Ajmer: Ajmer district, Rajasthan, dominated by the mosaic of agriculture fields and grasslands is also well known for the Floricans. It was observed that this area holds largest congregation of breeding floricans during the monsoon. The Lesser Florican (Sypheotides indica) is still found during monsoon in small numbers. In 2013, nearly 1120 male floricans were seen by the local staff (Rajender Singh perscom.2013) in and around Sonkhaliya.

Most of these areas are under the cultivation with the Kharif crops such as Jowar, Bajra (Millet). Black Gram, Cotton, Soybean etc., and Rabi Crops such as Wheat, Gram, Mustard and Barley in small irrigated areas with wells and bore wells. The area is also dominated with Prosopis juliflora, Capparis decidua and Calotropis procera etc. Floricans use these agriculture crops and adjoining grasslands to establish their lek area. Though, they use crop fields for display and for aging but they also seek the nearby grasslands as sheltered during any kind of threats."

12. In the additional affidavit filed on behalf of Respondent no. 4, 5 and 7, it has been stated as below:

- “4. That, With respect to the Land Status of Sokhliya Area, it is submitted that the total area of 43 villages of Sokhliya area is 52681 hectare (526/81 Km²) out of which 10241.06 Ha (102.41 Km²) is Sivayachak land and 5747.32 ha (57.47 Km²) is Charagah land which can be declared either deemed Forest after demarcation in future or can be allotted to Forest Department for the conservation of endangered bird, Lesser Florican.
5. That, with respect to the Estimation of population of Lesser Florican, it is collectively done by BNHS, WII, Dehradun and Forerst Department during monsson season i.e., in July-August. Since Lesser Florican is a migratory bird which comes to Sokhliya area for breeding from July to October, it is the responsibility of the department to protect and conserve an endangered bird species. The estimation of wildlife by waterhole method is done on Full Moon in the month of May for 24 hours. Lesser Florican is not included because it migrates only during monsoon season.
6. That, the Distance of Mines from Sokhliya Area is 10 KM and 3.5 KM in case of Appeal No. 01/2019 respectively.
7. That, in the light of above facts, Lesser Florican, being on verge of extinction is alarming and it should be protected in situation.”
13. As far as GIB is concerned, the DCF, Ajmer in his letter dated 27.06.2016 and in response to the RTI application dated 15.06.2016 written by Shri Radhavallabh Maheshwari, Ajmer had informed that no GIB had been seen in the area since 2014 till 2016. The DCF, Ajmer who had also appeared before

us had further stated that even after 2016 no GIBs had been seen in Sokhliya.

14. No record had been placed before us which shows that 102.41 Km² of Sivayachak land and 57.47 Km² of Charagah land which have been identified for the conservation of Lesser Florican, as stated in the additional reply filed on behalf of Respondent Nos. 4, 5 and 7, has either been declared as deemed forest or protected forest or notified as Lesser Florican/GIB conservation area or demarcated on the ground as has been clearly stated in the above reply as under:

*"4. That, With respect to the Land Status of Sokhliya Area, it is submitted that the total area of 43 villages of Sokhliya area is 52681 hectare (526/81 Km²) out of which 10241.06 Ha (102.41 Km²) is Sivayachak land and 5747.32 ha (57.47 Km²) is Charagah land **which can be declared either deemed Forest after demarcation in future or can be allotted to Forest Department for the conservation of endangered bird, Lesser Florican.**"*

15. The learned Counsel appearing on behalf of Respondent Nos. 4, 5 and 7 has admitted that no such land has either been notified or demarcated on the ground for conservation of Lesser Florican/GIB. It has now been stated that the distance of mine of the appellant is 10 KM. In such view of the matter, it cannot be stated with certainty that the mining lease area of

the appellant falls within the breeding area of the Great Indian Bustard and Lesser Florican.

16. In view of the document placed on record and submissions made above, we direct as follows:

a) It is the undisputed fact that the total area of 43 villages of Sokhliya is more than 526.81 KM² and out of which only 102.41 Km² of Sivayachak land and 57.47 KM² of Charagah land needs to be kept for conservation of Lesser Florican. In the absence of any notification for protection of GIB or Lesser Florican or demarcation of such area on ground, the mining lease area of 4.9414 Hectare of mining lease of 05/96 near Village-Sanod cannot be said to be falling within the conservation area of GIB or Lesser Florican. We, therefore, set aside the order dated 06.12.2018 issued by SEIAA, Rajasthan to the appellant for cancelling the Environmental Clearance dated 07.04.2016.

b) The Principal Secretary, Department of Forest & Environment and Chief Wildlife Warden of the State of Rajasthan are directed to identify area required for the conservation for Godawan (GIB) / Kharmor (Lesser Florican) on emergent basis and notify the same as

Godawan / Kharmor conservation area or Bird Sanctuary as deemed appropriate within a period of Six (6) months from hence.

c) In the event, the mining lease area of the appellant is found to be falling within the Lessor Florican/GIB conservation area after same is notified, the SEIAA, Rajasthan and State Respondents will be free to restrain his mining in accordance with the EIA Notification, 2006.

17. With the above direction, this appeal stands disposed of with no order as to costs.

.....
Raghuvendra S. Rathore, JM

.....
Dr. Satyawan Singh Garbyal, EM

Dated: 24.09.2019
Place : New Delhi

-TRUE COPY-

कार्यालय उप वन संरक्षक, अजमेर

वन भवन, जयपुर रोड, अजमेर दूरभाष संख्या-0145-2429796(ऑफिस) E-Mail- dcf.ajmer.forest@rajasthan.gov.in

क्रमांक एफ10 ()सर्वे/उवसं/2021-22/452 दिनांक :-27.01.2022
निमित्त,

क्षेत्रीय अधिकारी एवं पर्यावरण इंजीनियर,
किशनगढ़।

विषय:-खरमोर ब्रिडिंग क्षेत्र की सूचना के संबंध।

संदर्भ:-आपका पत्रांक 2779 दिनांक 27.01.2022 एवं कार्यालय उप वन संरक्षक, अजमेर में दिनांक 27.01.2022 को हुई मौखिक चर्चा के क्रम में।

महोदय,

उपरोक्त विषयांतर्गत संदर्भित पत्र एवं आपसे हुई मौखिक चर्चा के क्रम में आपके द्वारा खरमोर संबंधित चाही गई इस कार्यालय में उपलब्ध सूचना संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:- कुल पृष्ठ 12 (एनेक्सर 1 से 9)

कॉम्प्लैट वनखण्ड गजट अनुसार प्रस्तावित।

भवदीय,

al

(सुनील)

उप वन संरक्षक

अजमेर

क्रमांक एफ10 ()सर्वे/उवसं/2021-22/

दिनांक :-27.01.2022

प्रतिलिपि न्याय अनुभाग कार्यालय हाजा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

उप वन संरक्षक

अजमेर

O/c

कार्यालय मुख्य वन संरक्षक, अजमेर

वन भवन, जयपुर रोड, अजमेर दूरभाष संख्या- 0145-2426740 (ऑफिस) E-Mail ccf.ajmr.forest@rajasthan.gov.in

क्रमांक:-एफ ()तकनीकी/मुवसंअ/2020-21/6212

दिनांक :- 09/12/2020

निमित्त,

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक
राजस्थान, जयपुर।

विषय:-खरमोर कर्न्जवेशन रिजर्व घोषित कराने के संबंध में प्रस्ताव प्रेषित करने
बाबत।

संदर्भ:-कार्यालय उप वन संरक्षक, अजमेर के पत्रांक 10916 दिनांक 09.12.2020
के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित पत्र के क्रम में निवेदन हैं कि वनमंडल, अजमेर की रेंज संरवाड़ में खरमोर एवं गोडावन के लिए कर्न्जवेशन रिजर्व घोषित कराने के लिए प्रस्ताव इस कार्यालय को प्रेषित किये गये है, जो निम्नानुसार है-

- माननीय ग्रीन ट्रिब्यूनल न्यायालय द्वारा ओ.ए.संख्या 135/2017 (CZ), अपील संख्या 01/2019 (CZ), अपील संख्या 02/2019 (CZ) में दिये गये आदेश के क्रम में गोडावन/खरमोर कर्न्जवेशन को छः माह में नोटिफाईड कराने के निर्देश दिये गये है।
- वन्यजीव संरक्षण अधिनियम 1972 की धारा 37 के प्रावधानान्तर्गत राज्य में सौखलिया क्षेत्र को पूर्व में Closed Area घोषित किया गया था। वर्तमान में वन्यजीव संरक्षण अधिनियम 1972(संशोधित) के द्वारा उक्त धारा 37 को विलोपित कर दिये जाने से Closed Area क्षेत्र समाप्त हो गये है। उल्लेखनीय है कि इन क्षेत्रों में पूर्ववत वन्यजीवों हेतु बेहतर आवास उपलब्ध है। सौखलिया क्षेत्र गोडावन एवं अजमेर जिला पक्षी खरमोर का प्रजनन क्षेत्र है।
- गोडावन Critically endangered एवं खरमोर Endangered category में आते हैं। खरमोर पक्षी एक प्रवासी हैं उक्त प्रजनन करते हैं। खरमोर पक्षी भी गोडावन पक्षी की तरह लुप्त होने की कगार पर है। इस प्रवासीय पक्षी के रहते पर्यटन एवं पर्यावरण का काफी लाभ स्थानीय लोगों को मिलने की संभावना है। इस क्षेत्र में खान विभाग द्वारा क्वार्टर एवं फेल्सपार के 42 खनन पट्टे स्वीकृत किये गये थे। जिनमें से पर्यावरण विभाग द्वारा 18 लीजों की पर्यावरण स्वीकृति प्रसारित की गई है। इन खनन कार्यों के कारण इस क्षेत्र में आवास कर रहे गोडावन की संख्या में प्रजनन नहीं होने

OK

से निरन्तर गिरावट हुई है एवं लगभग समाप्त प्रायः हो गई है। खनन कार्य से खरमोर पक्षी के प्रजनन पर भी प्रभाव पड़ने की संभावना है।

4. उक्त गोडावण क्षेत्र में आने वाले चार नोटिफाईड रक्षित वनखण्ड बीड अरवड क्षेत्रफल 271.13 हैक्टर, बीड गोयला क्षेत्रफल 381.20 हैक्टर, बीड बृज मोहन दास शिवसिंह खीरिया क्षेत्रफल 37.23 हैक्टर, बीड अथून वजीर खों क्षेत्रफल 241.447 हैक्टर है। अतः कुल क्षेत्रफल 931.007 हैक्टर है। (गजट नोटिफिकेशन एवं जीटीशीट मानचित्र की छायाप्रति संलग्न है।)
5. उक्त चार रक्षित वनखण्डों को खरमोर कर्जवेशन रिजर्व घोषित कराने का प्रारूप तैयार कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।
6. उक्त माननीय ग्रीन ट्रिब्यूनल न्यायालय के आदेश की पालना में आवश्यक बी.एन.एच. एस. बोम्बे एवं डब्ल्यूआई.टी. देहरादून की सहमति दिनांक 09.12.2020 को प्राप्त हो गई है।

उक्त प्रस्तावित प्रस्ताव से यह कार्यालय सहमत है एवं अग्रिम कार्यवाही हेतु प्रस्ताव मूल ही अग्रेषित है।

संलग्न:- उपरोक्तानुसार।

भवदीय

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(डॉ० सी० आर मीना)

मुख्य वन संरक्षक,

अजमेर

क्रमांक:-एफ ()तकनीकी/मुवसंअ/2020-21/6213-14 दिनांक :- 09/12/2020

प्रतिलिपि:-1.प्रधान मुख्य वन संरक्षक (हॉफ), राजस्थान जयपुर।

2.उप वन संरक्षक, अजमेर।

✓

(डॉ० सी० आर मीना)

मुख्य वन संरक्षक,

अजमेर

कार्यालय उप वन संरक्षक, अजमेर

वन भवन, जयपुर रोड, अजमेर दूरभाष संख्या- 0145-2429796 (ऑफिस) E-Mail dcf.ajmer.forest@rajasthan.gov.in

क्रमांक:-एफ10()सर्वे/उवसं/2020-21/10916

दिनांक :- 09/12/2020

निमित्त,

मुख्य वन संरक्षक
अजमेर

विषय:- खरमोर कर्न्जवेशन रिजर्व घोषित कराने बाबत।

1. माननीय ग्रीन ट्रिब्यूनल न्यायालय द्वारा ओ.ए.संख्या 135/2017 (CZ), अपील संख्या 01/2019 (CZ), अपील संख्या 02/2019 (CZ) में दिये गये आदेश के क्रम में गोडावण/खरमोर कर्न्जवेशन को छः माह में नोटिफाईड कराने के निर्देश दिये गये हैं। (आदेश की छायाप्रति संलग्न है।)
2. वन्यजीव संरक्षण अधिनियम 1972 की धारा 37 के प्रावधानान्तर्गत राज्य में सोखलिया क्षेत्र को पूर्व में Closed Area घोषित किया गया था। वर्तमान में वन्यजीव संरक्षण अधिनियम 1972(संशोधित) के द्वारा उक्त धारा 37 को विलोपित कर दिये जाने से Closed Area क्षेत्र समाप्त हो गये हैं। उल्लेखनीय है कि इन क्षेत्रों में पूर्ववत वन्यजीवों हेतु बेहतर आवास उपलब्ध है। सोखलिया क्षेत्र गोडावन एवं अजमेर जिला पक्षी खरमोर का प्रजनन क्षेत्र है।
3. गोडावन Critically endangered एवं खरमोर Endangered category में आते हैं। खरमोर पक्षी एक प्रवासी हैं उक्त प्रजनन करते हैं। खरमोर पक्षी भी गोडावन पक्षी की तरह लुप्त होने की कगार पर है। इस प्रवासीय पक्षी के रहते पर्यटन एवं पर्यावरण का काफी लाभ स्थानीय लोगों को मिलने की संभावना है। इस क्षेत्र में खान विभाग द्वारा क्वार्टर एवं फेल्सपार के 42 खनन पट्टे स्वीकृत किये गये थे। जिनमें से पर्यावरण विभाग द्वारा 18 लीजों की पर्यावरण स्वीकृति प्रसारित की गई है। इन खनन कार्यों के कारण इस क्षेत्र में आवास कर रहे गोडावन की संख्या में प्रजनन नहीं होने से निरन्तर गिरावट हुई है एवं लगभग समाप्त प्रायः हो गई है। खनन कार्य से खरमोर पक्षी के प्रजनन पर भी प्रभाव पडने की संभावना है।

4

4. उक्त गोडावण क्षेत्र में आने वाले चार नोटिफाईड रक्षित वनखण्ड बीड अरवड क्षेत्रफल 271.13 हैक्टर, बीड गोयला क्षेत्रफल 381.20 हैक्टर, बीड बृज मोहन दास शिवसिंह खीरिया क्षेत्रफल 37.23 हैक्टर, बीड अथून वजीर खौ क्षेत्रफल 241.447 हैक्टर है। अतः कुल क्षेत्रफल 931.007 हैक्टर है। (गजट नोटिफिकेशन एवं जीटीशीट मानचित्र की छायाप्रति संलग्न है।)
 5. उक्त चार रक्षित वनखण्डों को खरमोर कर्नलेशन रिजर्व घोषित कराने का प्रारूप तैयार कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।
 6. उक्त माननीय ग्रीन ट्रिब्यूनल न्यायालय के आदेश की पालना में आवश्यक बी. एन.एच.एस. बोम्बे एवं डब्ल्यूआईटी देहरादून की सहमति दिनांक 09.12.2020 को प्राप्त हो गई है। (प्रति संलग्न)
- संलग्न:- उपरोक्तानुसार।

भवदीय


(सुनील चिद्री)
उप वन संरक्षक,
अजमेर

राजस्थान सरकार
वन विभाग

क्रमांक:-

दिनांक:-

अधिसूचना

वनमण्डल अजमेर की रेंज सरवाड के वन क्षेत्र को वन्यजीव संरक्षण अधिनियम, 1972(1972 का केन्द्रीय अधिनियम संख्या-53)की धारा 36 ए की शक्तियों का प्रयोग करते हुए राज्य सरकार अजमेर जिले की नीचे दी गयी अनुसूची में वर्णित रक्षित वन भूमि बीड अरवड़, बीड गोयला, बीड बृज मोहनदास शिवसिंह खिरिया, बीड अथून वजीर खान को पारिस्थितिकीय एवं प्राणीजातीय, वनस्पतीय एवं भू-संरचना संबंधित नैसर्गिक एवं प्राणी शास्त्रीय महत्व को ध्यान में रखते हुए एतद् द्वारा "कन्जरवेशन रिजर्व" घोषित करती है। इसे भविष्य में "खरमोर कन्जरवेशन रिजर्व" के नाम से जाना जावेगा एवं जो उक्त अधिनियम या तदधीन बनाए गए नियमों या जारी किए गए आदेशों के उपबन्धों का विषय होगा। "खरमोर कन्जरवेशन रिजर्व" का कुल क्षेत्रफल 931.007 हैक्टर है।

अनुसूची

उत्तरी सीमा
दक्षिणी सीमा
पूर्वी सीमा
पश्चिमी सीमा

- :- ग्राम शेरगढ़ एवं गणेशपुरा की भूमि।
- :- राजकीय राजमार्ग संख्या-12 एवं ग्राम गोयला, खिरिया की भूमि।
- :- ग्राम इन्द्रपुरा एवं दौलतपुरा की भूमि।
- :- ग्राम बादला,कोटडी एवं सराना की भूमि।

राज्यपाल की आज्ञा से

गोडावन पक्षी

गोडावन संरक्षित क्षेत्र सोकलिया

इस वन मण्डलाधीन अजमेर जिले में अजमेर से लगभग 40 कि.मी. दूर अजमेर-कोटा रोड़ के आस-पास गावों में गोडावन संरक्षित क्षेत्र सोकलिया स्थित है। इस क्षेत्र को वर्ष 1980 में वन्य जीव अधिनियम 1972 की धारा 37 के अन्तर्गत 10 वर्ष हेतु एवं 1990 में पुनः 10 वर्ष हेतु शिकार निषिद्ध क्षेत्र घोषित किया गया। तत्परचात् वन्य जीव अधिनियम 1972 (संशोधित अधिनियम 2003) में उक्त धारा को विलोपित कर दिया गया तथा नई धारायें 38 ए, बी, सी एवं डी जोड़कर इन स्थानों को धारा 36(सी) के अन्तर्गत पूर्व में घोषित शिकार निषिद्ध क्षेत्रों को सामुदायिक रिजर्व (Community Reserve) घोषित करने का प्रावधान किया गया है।

सोकलिया गोडावन क्षेत्र में 43 गावों का कुल 528.83 वर्ग कि.मी. क्षेत्र आता है। सोकलिया क्षेत्र में आने वाले राजस्व ग्रामवार क्षेत्रफल निम्नानुसार हैं:-

क्र.सं.	गाँव का नाम	क्षेत्रफल हैक्टर में	क्र.सं.	गाँव का नाम	क्षेत्रफल हैक्टर में
1	सनाह	2175	23	अरवरु	1684
2	लोहरवाड़ा	2316	24	शेरगढ़	1735
3	जसदन्तपुरा	774	25	गणेशपुरा	410
4	सोकलिया	2009	26	करिया	1230
5	रामसर	4980	27	गायला	1526
6	कल्याणपुरा	251	28	जायला	1180
7	कसरपुरा	388	29	सराना	1840
8	लक्ष्मीपुरा	255	30	सोकली	485
9	नावासिया	875	31	पीपरोली	845
10	बहेड़ा	1289	32	हनुतिया	510
11	अहेड़ा	856	33	गुडलिया	915
12	नगधन्तपुरा	977	34	बानपुरा	
13	रामपुरा	681	35	धासोल	
14	देराह	5422	36	तापानेरी	
15	घाट	777	37	गोहड़ा	
16	झड़वासा	6129	38	खजड़ी	
17	भटियानी	5458	39	सीडी	
18	कुमारीया	1708	40	नाइका	
19	कंधानिया	1844	41	टाटोटी	
20	फोटड़ी	388	42	गुजरवाड़ा	
21	बाघडी	310	43	गणेशपुरा	
22	बडलिया	470			

8350 x 9200 = 7682 hectare
690 mile meter

(81)

20

राजस्थान सरकार
वन विभाग

दिनांक:- 90 11 32 वन/79

जयपुर, दिनांक 7 FEB 1992

आवृत्ति

इस विभाग की समस्त एक आवृत्ति दिनांक 17-1-80 के क्रम में वन्य जीव सुरक्षा अधिनियम 1972 की धारा 37 की उपधारा 1 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए राज्य सरकार सौखिलिया क्षेत्र को दिनांक 17-1-90 से 17-1-2000 तक 10 वर्ष के लिये शिकार निषेध क्षेत्र घोषित करती है। इस निषेध क्षेत्र को सीमाओं में एतद्वारा विस्तार किया जाता है। अब सौखिलिया शिकार निषेध क्षेत्र की सीमाएं निम्नानुसार होंगी।

सीमा विवरण

उत्तर- ग्राम रामसर, एवं समोद, भगवानपुरा, गाँव बावडी, शेरगढ एवं गणेशपुरा की सीमा।
दक्षिण- गाँव भडवासा, उमारिया, केवानिया, केरिया, गोपला, जावला, सराना, सोकली, पिपरोली, गोनदला की सीमा।
पूर्व- ग्राम गणेशपुरा व केरिया की सीमा।
पश्चिम में- ग्राम देराठ, घाट व भडवासा की सीमा।



राज्यपाल की आज्ञा से,
उप. शासन सचिव, वन

संक्षेप निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

- 1- नोडल, केन्द्रीय मुद्रणालय एवं लेउन सामग्री राजस्थान जयपुर को असाधारण राजपत्र में प्रकाशनार्थ।
- 2- मुख्य वन संरक्षक, राजस्थान, जयपुर। P.C.C.F.
- 3- मुख्य वन्य जीव प्रतिपालक, राजस्थान, जयपुर। E.C.F.
- 4- महासूचना एवं महानिरीक्षण, आर.जी, राज 0 जयपुर।
- 5- अधीक्षक, पुलिस विभाग अजमेर।
- 6- जिला कलेक्टर, अजमेर।

उप. शासन सचिव

संक्षेप निम्न को भी सूचनार्थ प्रेषित है:-

- 1- सी.डी., राज्यपाल महोदय, राज 0 जयपुर।
- 2- सी.डी., मुख्य मन्त्री जो राज 0 जयपुर।
- 3- समस्त निजी सचिव, मन्त्रीगण, राज्य मन्त्रीगण।
- 4- समस्त शासन सचिव, राजस्थान।
- 5- क्षेत्रीय आयुक्त, अजमेर।
- 6- सी.डी., राजस्थान विधान सभा।
- 7- जजस्टार, राज 0 उच्च न्यायालय, जयपुर/जोधपुर।
- 8- समस्त अतिरिक्त वन्य जीव प्रतिपालक, राज 0 जयपुर।
- 9- समस्त सदस्य, राजस्थान वन्यजीव सलाहकार मण्डल।
- 10- सी.डी., भारत सरकार, पर्यावरण एवं वन विभाग, वन्य जीव सभा नई दिल्ली।

उप. शासन सचिव, वन

Annex 6

885
28/11/79
पुनर्निर्माण
पं. नि. भा. नि.
पं. नि. भा. नि.
पं. नि. भा. नि.

23 DEC 1992

भारतीय वन्य प्राणी संरक्षण अधिनियम 1972 का केन्द्रीय अधिनियम 8 को धारा 37 को उपधारा 1 के अन्तर्गत राज्य सरकार द्वारा अधिसूचना क्रमांक एफ 11832 राज-8/79 दिनांक 17 जनवरी, 1980 जारी कर सोनीलवा क्षेत्र को दस वर्ष के लिये शिकार निषेध क्षेत्र घोषित किया गया था। इस निषेध क्षेत्र को सीमाओं में अधिसूचना क्रमांक एफ 11832 राज-8/79 दिनांक 13 मई, 1987 द्वारा विस्तार किया गया था।

अधिसूचना क्रमांक एफ 11832 राज-8/79 दिनांक 17 जनवरी, 1980 को दस वर्ष को अंतिम पूर्ण हो जाने के कारण सोनीलवा शिकार निषेध क्षेत्र को उक्त अधिसूचना को समाप्त की दिनांक से आठमासो दस वर्ष के लिये शिकार निषेध क्षेत्र एतद द्वारा घोषित किया जाता है। अब सोनीलवा शिकार निषेध क्षेत्र को सीमाए निम्नानुसार होगी :-

सीमा विवरण :-

- उत्तर :- ग्राम डेराठू, स्योद, रामसर को सीमा।
- दक्षिण :- ग्राम कुमारिया, केबांनिवा, गोदला, पीपरोली, सोकली, सराना, जानसा, गोयला, ओर केरमा की सीमा।
- पूर्व :- ग्राम मावावा, अहडा, गेरगढ, गणेशपुरा और केरमा की पूर्वी सीमा।
- पश्चिम :- ग्राम डेराठू की सीमा से ग्राम वाट, अडवासा व कुमारीया की दक्षिणी सीमा तक।

राज्यपाल को आना से
उप शासन सचिव

निलिप निम्न की सूचना एवं आवाक का पत्राहो हेतु प्रेषित है :-

- 1. निदेशक केन्द्रीय मद्रपालय एवं लेखन विभाग राजस्थान जयपुर को असाधारण राजपत्र में प्रकाशना थी।
- 2. मुख्य वन संरक्षक राज्. जयपुर।
- 3. मुख्य वन्य जीव प्रतिपालक, राज्. जयपुर।
- 4. महा निदेशक, एवं महा निरीक्षक, जयपुर, राज्. जयपुर।
- 5. अधिक्षक, पुंलस विभागा अजमेर।
- 6. जिला कलेक्टर, अजमेर।
- 7. प्रतिलिपि निम्न को भी सुधारा हेतु प्रेषित है :-
- 8. सचिव, राज्यपाल महोदय, राज्. जयपुर।
- 9. सचिव मुख्य मन्त्री जी राज्. जयपुर।
- 10. सचिव, राज्य मन्त्री, राज्. जयपुर।
- 11. सचिव, राज्य मन्त्री, राज्. जयपुर।
- 12. सचिव, राज्य मन्त्री, राज्. जयपुर।
- 13. सचिव, राज्य मन्त्री, राज्. जयपुर।
- 14. सचिव, राज्य मन्त्री, राज्. जयपुर।
- 15. सचिव, राज्य मन्त्री, राज्. जयपुर।
- 16. सचिव, राज्य मन्त्री, राज्. जयपुर।
- 17. सचिव, राज्य मन्त्री, राज्. जयपुर।
- 18. सचिव, राज्य मन्त्री, राज्. जयपुर।
- 19. सचिव, राज्य मन्त्री, राज्. जयपुर।
- 20. सचिव, राज्य मन्त्री, राज्. जयपुर।

उप शासन सचिव

उप शासन सचिव

(9)

// कार्यालय मुख्य वन संरक्षक एवं मुख्य वन्य जीव प्रतिपालक, राज0, जयपुर //

क्रमांक/4 वृ 58/ विविध/नोटि/मुखजी प्र/87-88/ 659-60

दि 02/11/93

प्रतिलिपि निम्न को सूचार्थ एवं आवश्यक कार्यवाही हेतु

प्रेषित है-

- 1- वन संरक्षक, कजमेर ।
- 2- मण्डल वन अधिकारी, कजमेर ।

[Signature]
 मुख्य वन संरक्षक एवं
 मुख्य वन्य जीव प्रतिपालक,
 राजस्थान, जयपुर ।

कार्यालय मुख्य वन संरक्षक एवं मुख्य वन्य जीव प्रतिपालक, राज0, जयपुर

क्रमांक वृ 307/92-93/ विविध/नोटि/मुखजी प्र/87-88/ 659-60

प्रतिलिपि निम्न को सूचार्थ एवं आवश्यक कार्यवाही हेतु

[Signature]
 मुख्य वन संरक्षक एवं
 मुख्य वन्य जीव प्रतिपालक,
 राजस्थान, जयपुर ।

Annex B

BY THE CHIEF COMMISSIONER, AJMER

NOTIFICATION

Ajmer, the 28th August 1951

28/56 Admu.—Whereas applications have been made from the sole proprietors of the estates of Goela for application of some of the provisions of the Forest Regulation, 1887 (VI of 1874), to the (wood lands) and grazing lands, described in the schedule attached to this Notification, and for the protection and management of the said Beers and grazing lands by the Divisional Forest Officer, Ajmer, the Chief Commissioner, Ajmer, in exercise of the powers conferred upon him under sections 3 and 5 of the Ajmer Merwara Private Forests Preservation Regulation of 1892 and Section 9 of Ajmer Forest Regulation of (VI of 1874) is pleased to declare as follows:—

That, except section 6, all the provisions of Ajmer Forest Regulation, 1874, (VI of 1874), together with all the rules made thereunder, shall apply with immediate effect to the said Beers and grazing lands viz, those described in the annexure attached to this Notification.

That in addition to the rules referred to in clause (a) of the following rules shall also apply to the Beers (wood lands) and grazing lands with immediate effect:

1. No. I.—Available forest produce (including fodder leaves, thorns and wood etc. subject to control from time to time, by the said Forest officer, subject also to an appeal to the Chief Commissioner) will be utilised, first, free of cost, to satisfy the domestic and agricultural requirements of the proprietors, maintenance holders and Maufidars, in proportion to the share of land, and secondly for forest produce, if available, after meeting the requirements of the said proprietors, maintenance holders and Maufidars, any surplus may be disposed of by the Forest officer in such manner as the Forest officer may deem fit in the State Forest. The sale proceeds will be credited to the accounts of the Beers or grazing lands concerned.

2. No. II.—All expenses on staff, protection, improvement and management of the said Beers and grazing lands shall be borne and controlled by the Local Government. The entire net profits, if any, after deducting the expenses on staff, protection and management shall be distributed annually and paid to the proprietors, maintenance holders and Maufidars, in proportion to the share of the land, by the said Forest officer through the Deputy Commissioner, Ajmer.

3. No. III.—The accounts of income and expenditure in respect of the said Beers and grazing lands will be audited by the said Forest officer and the said proprietors shall be entitled to see the accounts from time to time with the previous permission of the Divisional Forest officer, Ajmer.

4. No. IV.—The boundaries of the said Beers and grazing lands may be demarcated with pillars and signs by the said Forest officer.

5. No. V.—The said proprietors, maintenance holders and Maufidars, if any, or any other person shall not damage or remove any forest produce (including leaves, thorns, wood and bark, etc.) or cut, lop, pull, damage or injure trees, herbs and shrubs or cattle without the permission in writing of the Forest officer.

6. No. VI.—If at any stage any cultivation is allowed on the said Beers or grazing lands, the proprietors, maintenance holders and Maufidars, if any, shall have the prior right to cultivate the land on the terms offered by the Forest officer. In case the proprietors, maintenance holders and Maufidars, if any, do not wish to cultivate the land themselves, the said Forest officer may lease out the land to others.

7. No. VII.—The surplus grass, after meeting the requirements of the proprietors, maintenance holders and Maufidars, if any, may be cut by the said proprietors, maintenance holders and Maufidars, in a quantity and in such manner as may be decided by the said Forest officer and may be handed over to the Forest officer to be stored as Famine Insurance. This grass shall be returned to the proprietors in case of fodder scarcity or famine or earlier, if it shows

signs of deterioration. If the sole proprietors, maintenance holders and Maufidars, if any, fail to cut and store such grass, the said Forest officer, may either sell the grass or cut it and store it as Famine Insurance stocks for sale in times of scarcity or famine or earlier, if the grass shows signs of deterioration, at such rates as may be fixed by the said Forest officer.

1874

Statement of Boundary Description

1. Goela tract—This tract is comprised of part of village Goela with an area approximately 942 acres.

It is demarcated by 37 kacha pillars, total chainage being 4 miles 78 chains.

North—The demarcation line starts from pillar No. 1, situated on the common boundary of villages Shergarh and Goela, and goes towards south east along boundary of villages Shergarh and Goela for about 28 chains upto pillar No. 6, situated at the trijunction point of villages Shergarh, Sholian and Goela. From pillar No. 6, the line goes further towards the same direction along common boundary of villages Sholian and Goela for about 44 chains upto pillar No. 12.

East—From pillar No. 12, the demarcation line goes towards south west along the common boundary of village Goela and Kishengarh State for about 124 chains upto pillar No. 22.

South—From pillar No. 22, the demarcation line goes towards west through village Goela for a distance of about 76 chains upto pillar No. 28.

West—From pillar No. 28, the demarcation line goes towards north east through village Goela for about 128 chains to meet pillar No. 1, the original starting point.

2. Arwar tract—This tract is comprised of part of village Arwar with an area approximately 679 acres.

It is demarcated by 40 kacha pillars, total chainage being 4 miles 52 chains.

North—The demarcation line starts from pillar No. 1 situated at the trijunction point of villages Sarana, Baria and Arwar and goes towards north-east along common boundary of villages Baria and Arwar for about 23 chains upto pillar No. 3, then it turns towards south east for about 7 chains upto pillar No. 4, from where it goes again towards north east along the same village boundary for about 56 chains upto pillar No. 11.

East—From pillar No. 11, the demarcation line goes towards south west in a zig zag manner through village Arwar for a distance of about 39 chains upto pillar No. 14 and then to south for about 65 chains upto pillar No. 18.

South—From pillar No. 18, the demarcation line goes towards south west through village Arwar for about 56 chains upto pillar No. 25, situated on the common boundary of villages Jacla and Arwar.

West—From pillar No. 25, the demarcation line goes towards north west along common boundary of villages Jacla and Arwar for a distance of about 60 chains upto pillar No. 32, then to north for about 15 chains upto pillar No. 34, situated at the trijunction point of villages Sarana, Arwar and Jacla. From pillar No. 34 the line turns towards north east and goes along the common boundary of villages Sarana and Arwar for about 38 chains to meet pillar No. 1, the starting point.

By order,

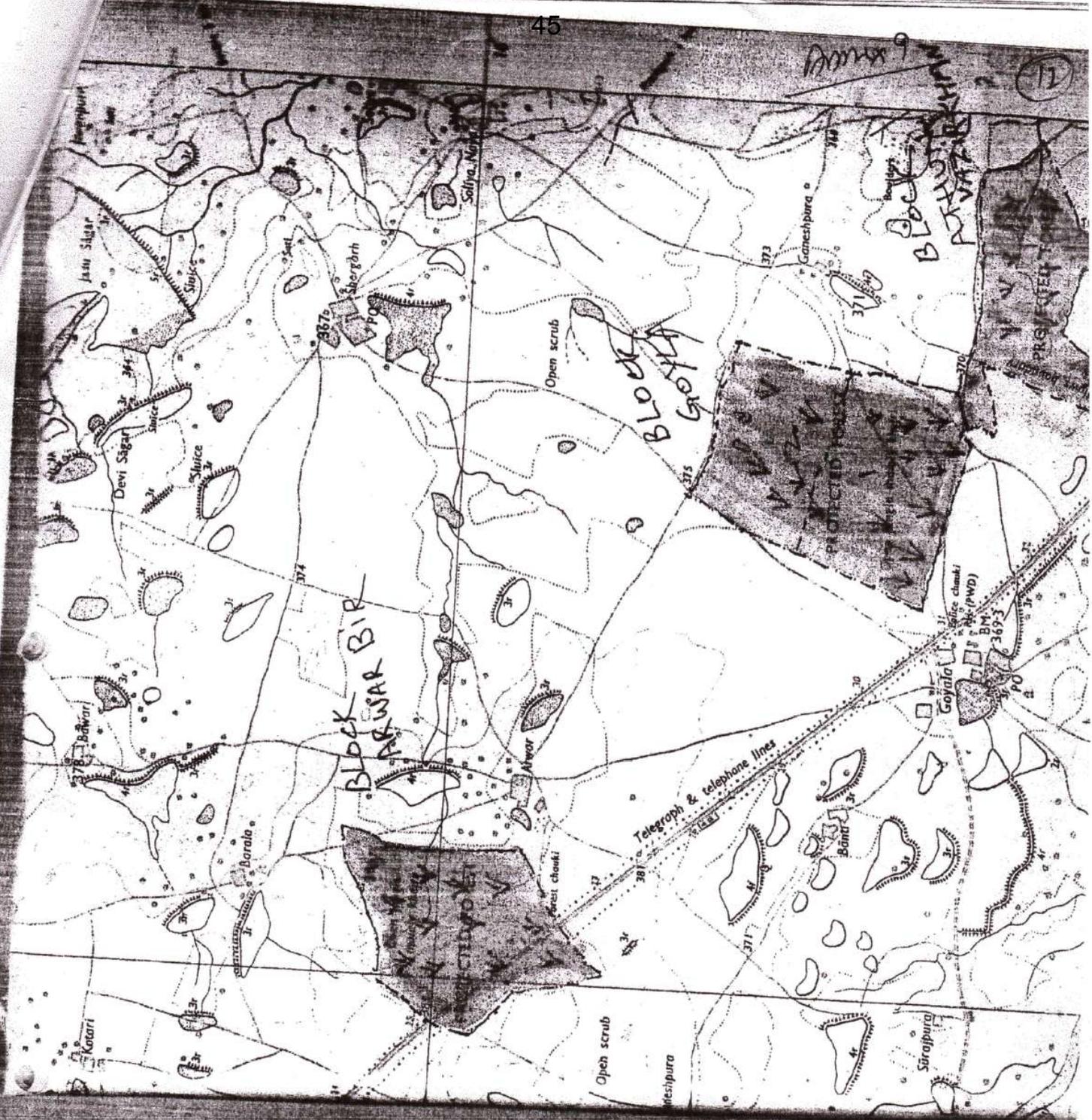
A. S. DHAWAN

Secretary to the Chief Commissioner,

Ajmer.

Area 9

(12)



कार्यालय अति. प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक,
राजस्थान जयपुर

फोन नम्बर: 0141-2700151

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर

ई-मेल: cwlv.raj@gmail.com

कमांक: एफ 8(249)विधि/मुवजीप्र/2021/1004
निमित्त,

दिनांक 03.02.2022

Member Secretary,
Rajasthan State Pollution Control Board
Jaipur.

विषय:—Hon'ble National Green Tribunal Order dated 01.11.2021 in
execution Application No. 07/2021 Mukesh Sethi Vs Rajasthan
SEIAA & Ors in Appeal No. 02/2019 (CZ).

संदर्भ:— श्रीमान का पत्र कमांक 1537 दिनांक 02.02.2022

महोदय,

उपरोक्त विषयान्तर्गत आपके संदर्भित पत्र के क्रम में निवेदन है कि खरमोर कन्जर्वेशन रिजर्व घोषित करने के संबंध में मुख्य वन संरक्षक, अजमेर से प्राप्त प्रस्तावों में स्थानीय समुदायों के साथ परामर्श करने का दस्तावेज एवं GI sheet पर प्रस्तावित कन्जर्वेशन रिजर्व की सीमाओं का अंकन कर नहीं भिजवाया गया था। इस संबंध में इस कार्यालय के पत्र कमांक 2546 दिनांक 19.01.2021 द्वारा मुख्य वन संरक्षक, अजमेर को उक्तानुसार शर्तें कर प्रस्ताव भिजवाने हेतु लिखा गया। पुनः कार्यालय के पत्रांक 820 दिनांक 29.11.2021 द्वारा उप वन संरक्षक, अजमेर को पूर्ति कर प्रस्ताव भिजवाने हेतु लिखा गया है। मुख्य वन संरक्षक, अजमेर एवं उप वन संरक्षक, अजमेर द्वारा स्थानीय समुदायों एवं आमजन की सहमति हेतु आवश्यक प्रयास प्रगतिरत है।

भवदीय,

5
3-2-22
वन संरक्षक (वन्यजीव),

कार्या० अति० प्रधान मुख्य वन संरक्षक
एवं मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर
दिनांक

कमांक: एफ 8(249)विधि/मुवजीप्र/2021/

प्रतिलिपि:— संभागीय मुख्य वन संरक्षक, अजमेर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

॥
वन संरक्षक (वन्यजीव),
कार्या० अति० प्रधान मुख्य वन संरक्षक
एवं मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

कार्यालय सहायक खनि अभियन्ता, खान एवं मू-विज्ञान विभाग, सावर

क्रमांक : सखअ/सावर/2021-22/माघि/23

दिनांक : 01/02/2022

प्रेषित :- श्रीमान क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड,
किशनगढ, जिला अजमेर।

विषय:-Information regarding detailed of the mines in the Kharmor/Tehsil Area.

प्रसंग:-आपका पत्रांक RPCB/RO/KSG/Ajm-25/2780 दिनांक 27.01.2022 के कम में।

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के कम में निवेदन है कि गोडावन संरक्षित क्षेत्र में निम्न खनन पट्टों में ई0सी0 प्राप्त है, जिनका विवरण निम्नानुसार है :-

S.NO.	Lease No.	Lessee Name	Mineral	Area	Near Village	Tehsil	District	EC Status	Current Status
1	75/2002	Shri Prahlad Choudhary	Felspar, Quartz, Mica	4.50	Bhagwantpura	Sarwar	Ajmer	DEIAA 03-06-2016	Inactive
2	48/2007	Jai Jenedra Marble	Felspar, Quartz	4.00	Bawari	Sarwar	Ajmer	DEIAA 08-06-2016	Active
3	321/2004	Rekha Marotiya	Felspar, Quartz, Mica	4.9997	Kesarpura	Sarwar	Ajmer	DEIAA 16-06-2016	Inactive
4	549/2005	Champa Lal Sen	Felspar, Quartz	4.50	Kesarpura	Sarwar	Ajmer	DEIAA 16-06-2016	Inactive
5	3/2005	sumer chand sethi	Felspar, Quartz, Mica	4.8003	Sarana	Sarwar	Ajmer	DEIAA 19-01-2016	Active
6	24/1999	bharat mineral supplier	Felspar, Quartz, Mica	4.965	Piproli	Sarwar	Ajmer	DEIAA 05-04-2016	Active
7	3/2020	Smt. Anita Meena	Granite	1.1753	Kumariya	Bhinay	Ajmer	SEIAA 30-03-2021	Active

कार्यालय क्षेत्राधिकार में गोडावन संरक्षित क्षेत्र में कुल 15 खनन पट्टे आते हैं, जिनमें से 7 खनन पट्टों में ई0सी0 प्राप्त है, जिनका विवरण उक्त तालिका में दिया गया है एवं शेष 8 खनन पट्टे ई0सी0 के अभाव में बन्द हैं। अतः सूचना साथ संलग्न कर प्रेषित है।

(मनोज कुमार तेंवर)
सहायक खनि अभियन्ता
सावर

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सावर

क्रमांक : सखअ/सावर/2021-22/माचि/30

दिनांक : 03/02/2022

प्रेषित :- श्रीमान क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड,
किशनगढ, जिला अजमेर।

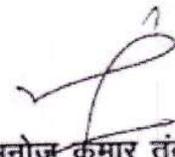
विषय:-Information regarding detailed of the mines in the Kharmor/Tehsil Area.

प्रसंग:-आपका पत्रांक RPCB/RO/KSG/Ajm-25/2780 दिनांक 27.01.2022 के कम में।

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के कम में निवेदन है कि कार्यालय क्षेत्राधिकार में गोडावन संरक्षित क्षेत्र में कुल 15 खनन पट्टे आते है, जिनमें से 7 खनन पट्टों में ई0सी0 प्राप्त है एवं शेष 8 खनन पट्टे ई0सी0 के अभाव में बन्द है। ई0सी0 के अभाव में बन्द खनन पट्टों की सूची निम्नानुसार है :-

S.NO.	Lease No.	Lessee Name	Mineral	Area	Near Village	Tehsil	District	EC Status	Current Status
1	6/1999	Anoop Devi Sathi	Felspar, Quartz, Mica	4.425	Shokliya	Sarwar	Ajmer	EC Not Received	Inactive
2	22/1996	Shubham minerals	Felspar, Quartz, Mica	4.9928	Shokliya	Sarwar	Ajmer	EC Not Received	Inactive
3	9/2001	Shri Abdul Hakim	Felspar, Quartz	4.8488	Sarana	Sarwar	Ajmer	EC Not Received	Inactive
4	73/2001	Smt Vishnu Devi vagle	Felspar, Quartz, Mica	4.45	Sarana	Sarwar	Ajmer	EC Not Received	Inactive
5	31/2007	Smt.Suman Khandelwal	Felspar, Quartz	5.00	Bawari	Sarwar	Ajmer	EC Not Received	Inactive
6	16/1993	Shankar Singh	Felspar, Quartz	4.70	Piprolia	Sarwar	Ajmer	EC Not Received	Inactive
7	44/2000	Smt Shankuntala Gupta	Felspar, Quartz, Mica	4.78	Arvad	Sarwar	Ajmer	EC Not Received	Inactive
8	4/2004	Vaidik Mines and Minerals	Felspar, Quartz	5.00	Kebania	Sarwar	Ajmer	EC Not Received	Inactive


 (मनोज कुमार तंबर)
 सहायक खनि अभियन्ता
 सावर

Government of Rajasthan

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, अजमेर।

OFFICE OF THE MINING ENGINEER, DEPT. OF MINES AND GEOLOGY, AJMER

खनिज भवन /Khanij Bhawan, आरपीएससी के पास घूघरा घाटी /Near RPSC Ghughra Ghati, जयपुर रोड, अजमेर

Phone: 0145-2424695 email: ME.AJMER@RAJASTHAN.GOV.IN

कम - खप, अजमेर, दिनांक 27/01/2022

निम्न - 201/62/2012

पाठन -

श्रीमान क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड,
फिशनगढ़, जिला अजमेर (राजस्थान)।

विषय - Information regarding detailed of the mines in the Kharmor/ tehsil area.

प्रसंग - आपका पत्रांक-RPCB/Ro/KSG/Ajm/Am-26/2780 दिनांक 27.01.2022 के कम में।

महोदय,

उपरोक्त विषयांतर्गत प्रासंगिक पत्र के कम में निवेदन है कि गोडावन संरक्षित क्षेत्र में निम्न खनन पट्टों में ई0सी0 प्राप्त हैं, जिनका विवरण निम्नानुसार है-

खप. संख्या	पट्टेधारी का नाम व पता	खनिज	क्षेत्रफल (हेक्टेयर में)	निकट ग्राम	तहसील	जिला	ई.सी. की स्थिति	वर्तमान स्थिति
01/1996	श्रीमती कान्ता जैन पत्नी श्री महावीर चन्द जैन	क्वार्टज, फ़ैल्सपार व माईका	4.59	रामसर	नसीराबाद	अजमेर	SEIAA 24.05.16	चालू
443/2005	श्री अनिल मेहता	क्वार्टज, फ़ैल्सपार	4.8	कैसरपुरा	नसीराबाद	अजमेर	DEIAA 08.06.16	बन्द
85/2011	श्री सांवरलाल मेघवंशी	क्वार्टज, फ़ैल्सपार	4.86	भटीयाणी	नसीराबाद	अजमेर	DEIAA 08.06.16	चालू
445/2005	श्री ललित कुमार सेठी	क्वार्टज, फ़ैल्सपार	4.01	सनोद	नसीराबाद	अजमेर	SEIAA 11.04.16	चालू
6/1992	श्री सुशील कुमार सेठी	क्वार्टज, फ़ैल्सपार	4.94	सनोद	नसीराबाद	अजमेर	SEIAA 14.01.16	बन्द
184/2007	श्री हरेन्द्र सिंह गुर्जर	क्वार्टज, फ़ैल्सपार	4.00	चाट	नसीराबाद	अजमेर	SEIAA 14.01.16	चालू
5/1996	मं जय श्री मिनरल्स	क्वार्टज, फ़ैल्सपार व माईका	4.94	सनोद	नसीराबाद	अजमेर	SEIAA 07.04.16	चालू
47/2000	श्रीमती सुशीला देवी जैन	क्वार्टज, फ़ैल्सपार व माईका	4.93	सनोद	नसीराबाद	अजमेर	SEIAA 02.05.16	चालू
48/2005	श्री सुरजकरण गुर्जर	क्वार्टज, फ़ैल्सपार व माईका	4.1	रामसर	नसीराबाद	अजमेर	SEIAA 26.11.2020	चालू
41/2009	सर्व श्री विनायक कॉरपोरेशन	क्वार्टज, फ़ैल्सपार	4.79	लोहरवाड़ा	नसीराबाद	अजमेर	SEIAA 26.8.2021	बन्द
352/2008	श्री हेमन्त सिंह	मैसेनरी स्टोन	1.00	रामपुरा	नसीराबाद	अजमेर	SEIAA 12.05.16	चालू
347/2008	श्री भवानी सिंह	मैसेनरी स्टोन	1.00	रामपुरा	नसीराबाद	अजमेर	SEIAA 12.05.16	बन्द

कार्यालय क्षेत्राधिकार में गोडावन संरक्षित क्षेत्र में कुल 36 खनन पट्टे आते हैं 12 खननपट्टों का विवरण उक्त तालिका में दिया गया है एवं शेष 24 खनन पट्टे ई0सी0 के अभाव में बन्द हैं। सूचना पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय,
(पुष्पेन्द्र सिंह)
खनि अभियन्ता, अजमेर।

Valid Consent Status of mines falls under Godawan area as per list provided by Mines & Geology Department

Sr. No	Name of Mine	Ml no.	Area in hectare	Village	Tehsil	District	CTO validity	Mineral with production capacity	Status
1	Shri Harendra Singh Gujjar	184/07	4.0	Chat	Nasirabad	Ajmer	30/11/2023	Quartz & Feldspar-17472 MTPA	Valid
2	Jai Shree Minerals	05/96R	4.9414	Sanod	Nasirabad	Ajmer	31/01/2025	Quartz, Feldspar & Mica-19580 MTPA	Valid
3	Shri Sanwarlal Meghvanshi	85/2011	4.88	Kesarapura	Nasirabad	Ajmer	31/07/2023	Quartz & Feldspar-20000 MTPA	Valid
4	Shri Lalit Kumar Sethi	445/05	4.0064	Sanod	Nasirabad	Ajmer	31/03/2023	Quartz & Feldspar-13104 MTPA	Valid
5	Shri Vinayak Corporation	41/2009	4.7096	Loharvada	Nasirabad	Ajmer	30/09/2026	Quartz-7535 MTPA Feldspar-5023 MTPA Waste-5382 MTPA	Valid
6	Shri Govind Soni	86/2011	4.86	Bhatiyani	Nasirabad	Ajmer	31/10/2026	Quartz & Feldspar-56000 MTPA, Waste-28000 MTPA & Sub Grade-9333 MTPA	Valid
7	Shri Jaiveer Singh Kachawra	144/12R	4.9640	Sanod	Nasirabad	Ajmer	31/05/2024	Quartz & Feldspar-19500 MTPA	Valid
8	Shri Anil Mehta	443/2005	4.8	Lacchnipura	Nasirabad	Ajmer	28/02/2023	Quartz & Feldspar-7448 MTPA	Valid
9	Hindusthan Mica & Mineral	47/2000R	4.93	Sanod	Nasirabad	Ajmer	30/11/2022	Quartz, Feldspar & Mica-2860 MTPA	Valid
10	Shri Suraj Karan Gujjar	48/2005	4.10	Ramsar	Nasirabad	Ajmer	30/11/2025	Quartz, Feldspar & Mica-16068 MTPA	Valid
11	Shri Bhawani Singh	347/08	1.0	Rampura	Nasirabad	Ajmer	31/03/2024	Massonary Stone-144000 TPA	Valid
12	Shri Hemant Singh	352/08	1.0	Rampura	Nasirabad	Ajmer	31/03/2024	Massonary Stone-141930 TPA	Valid
13	M/s Jai Jindendra Marble	48/2007	4.0	Bawari	Sarwar	Ajmer	30/11/2023	Quartz & Feldspar-17004 MTPA	Valid
14	Rekha Marotiya	321/2004	4.9997	Kesarapura	Sarwar	Ajmer	30/11/2026	Quartz & Feldspar-24492 MTPA	Valid
15	Shri Champa Lal Sen	549/2005	4.5	Kesarapura	Sarwar	Ajmer	30/09/2023	Quartz & Feldspar-15834MTPA	Valid

Valid Consent Status of mines falls under Godawan area as per list provided by Mines & Geology Department

16	Shri Sumner Chand Sethi	03/2005	4.8002	Sarana	Sarwar	Ajmer	30/06/2023	Quartz, Feldspar & Mica-23907 MTPA	Valid
17	M/s Bharat Mineral Supplier	24/1999	4.965	Piprola	Sarwar	Ajmer	22/12/2025	Quartz & Feldspar-24382 MTPA	Valid
18	Smt. Anita Meena	03/2020	1.1753	Kumariya	Sarwar	Ajmer	30/06/2026	Granite-72576 MTPA	Valid
19	Sm. Anoop Devi Sethi	01/1996	4.5900	Ramsar	Nasirabad	Ajmer	30/06/2021 Further CTO renewal application was refused on dated 30/12/2021 unit has reapplied for CTO renewal application vide application dated 07/02/2021.	Quartz, Feldspar & Mica-9100 MTPA	Renewal of consent have been applied & under consideration at R.O. level.

21.

State Level Environment Impact Assessment Authority, Rajasthan
 Room No. 11, Aravali Bhawan, Jhalana Institutional Area, Jaipur
 E-mail: seiaams2021@gmail.com

File No F1(4)SEIAA/Project/Cat.1(a). B2(2196)/14-15

Dated: 07 FEB 2022

Shri Mukesh Sethi (Power of Attorney Holder),
 S/o Shri Mahaveer Chand Jain and Grand Son of Smt Anoop Devi
 75, Ashok Marg,
 Ajmer (Rajasthan)

Subject: Revival of EC granted by SEIAA vide letter dated 07.4.2016 in favour of Smt Anoop Devi Sethi W/o Late Shri B L Sethi (Later on transferred to Shri Mahaveer Prasad vide letter dated 31.5.2017) for mining of mineral Quartz, feldspar and Mica, M L No. 01/96 Area 4.59 Ha near village Ramsar Tehsil Nasirabad, District Ajmer.

Sir,

The Environmental Clearance (EC) was granted to Smt Anoop Devi Sethi W/o Late Shri B L Sethi vide letter dated 24.5.2016 for mining of mineral Quartz, feldspar and Mica, M L No. 01/96 Area 4.59 Ha near village Ramsar Tehsil Nasirabad, District Ajmer by State Level Environment Impact Assessment Authority, Rajasthan (SEIAA). The EC was subsequently cancelled by SEIAA vide letter dated 06.12.2018. Hon'ble NGT vide its order dated 24.09.2019 in the matter of Appeal No 02/2019 (CZ) Mukesh Sethi Vs SEIAA and Ors has set aside the order dated 06.12.2018 as follows :

"It is the undisputed fact that the total area of 43 villages of Sokhliya is more than 526.81 Km² and out of which only 102.41 Km² of sivayachak land and 57.47 Km² of Charagah land needs to be kept for conservation of Lesser florican. In the absence of any notification for protection of GIB or Lesser Florican or demarcation of such area on ground, the mining lease area of 4.9414 Hectare of mining lease of 05/96 near village Sanod can not be said to be falling within the conservation area of GIB or Lesser Florican. We, therefore, set aside the order dated 06.12.2018 issued by SEIAA, Rajasthan to the appellant for cancelling the Environmental Clearance dated 07.04.16."

Accordingly, the order was considered in the SEIAA meeting dated 07.02.2022, and in compliance to the decision taken in the meeting it is communicated that order of SEIAA dated 06.12.2018 stands set aside as per order of Hon'ble NGT and EC granted by SEIAA vide letter dated 07.4.2016 in favour of Smt Anoop Devi Sethi W/o Late Shri B L Sethi (Later on transferred to Shri Mahaveer Chand Jain vide letter dated 31.5.2017) for mining of mineral Quartz, feldspar and Mica, M L No. 01/96 Area 4.59 Ha near village Ramsar Tehsil Nasirabad, District Ajmer, stands revived.



(P. K. Upadhyay)
Member Secretary, SEIAA